

3459/10/2017
17/09/2017

R.K. JAIN M.Com., LL.B.

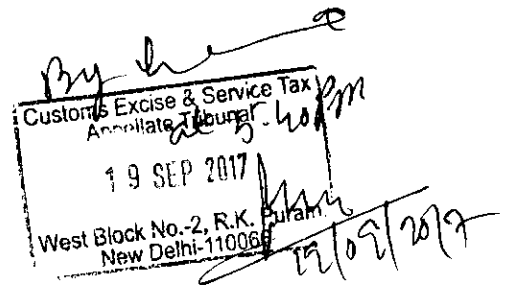
President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures



1512-B, Bhishm Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

RTI/P-195/10502/17/R22026
16-09-2017

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/10502/17, dated 23/8/2017

Dear Sir,

As desired in your letter ID No.12-76/2017 dated 8-9-2017., please find **enclosed** herewith postal Order No.93G 280734 for Rs 50/-

The excess amount of Rs 8/-is waived in your favour.

Thanking you,

Yours faithfully,

[R.K. Jain]

Encl: As above
PI

F. No. 12-76 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 8/9/17

ID No. 12-76/2017

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10502/17 Dt. 23/08/17 and our ID No. 12-76/17 the information received from Hon'ble President, ITC containing _____ is enclosed herewith for your reference please. Requestor, DR(M) 1+16+4 = 21 Pages

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 42/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer

11 SEP 2017

6/9/17

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

04.09.2017

SUB : REPLY TO RTI APPLICATION NO. 10502/2017
REF : ID NO. 12-76/2017

Kindly refer to your letter F.No. 12-76/CESTAT/CPIO-ND/VPP/2017 dated 24.08.2017 for furnishing information under RTI Act, 2005. The parawise information is given below:

(A)	From the record, it appears that no such communication was received in the O/o Hon'ble President.
(B)	Member (Judicial), Mrs. Archana Wadhwa, has sent communications regarding tour to the Hon'ble President, which were diarized as D.No. 586, 607, 626 & 653 and marked to Registrar.
(C)	Request letters were received and diarized as D.No. 3018, 3411, 3559, 3856, 3907, 276, 278, 468, 476, 497, 506, 545, 586, 607, 632, 648, 652, 653, 654, 666 & 745 and marked to Registrar.
(D)	As all administrative files including Delegation of Powers are being put up by the Admn. Section, the O/o Hon'ble President is unable to provide inspection.

[Handwritten Signature]
4/9/17

(J.K. GOLAY)
SPS TO HON'BLE PRESIDENT

CPIO

Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

Dated : 08.09.2017

CPIO I.D. No. 12-76/2017

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10502/17 dated 23.8.2017 filed by Shri R.K. Jain in CPIO I.D. No. 12-76/2017, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

(A) The information does not pertain to Registrar office. CPIO may obtain the same from Deputy Registrar (Admn.)

(B)-(C)The communications received from Ms. Archana Wadhwa, M(J) and other Members of the Tribunal requesting for sending or calling them on tour to other stations containing 16 pages is enclosed herewith for onward transmission to the applicant. Such matters have been dealt in the tour file of 2017 and the applicant can inspect the file on any working day on or before 11.9.2017.

In respect of the information sought by the applicant regarding the copies of the notesheets of the file wherein further action/ order has been passed in pursuance to the aforementioned communications, the respective copies of the notesheets of tour file 2017 have been forwarded to the applicant in RTI application no. RTI/P-195/10501/17 dated 23.8.2017 in CPIO I.D. No. 12-75/2017 alongwith the copies of all notesheets of tour file 2017. However, if the applicant still requires the copies, the same will be provided on request.


Regarding the tour orders, all the tour orders are being uploaded in the website of the Tribunal. However, if the applicant still requires the copies, the same will be provided on request.

(D) File relating to the Delegation of Power is not maintained in Registrar office. CPIO may obtain the same from DR (Admn.).

Encl : as above

To

CPIO, CESTAT, New Delhi


P.A. to Registrar

7/9/17

F. No. 53(RTI)/ Miscn./CESTAT/ N.D.-2016 Vol.-II
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Admn. SECTION

CPIO ID No: 12-76/2017

Date: 07.09.2017

Sub: information sought under RTI Act 2005 - reg.

Sir,

Please refer to the RTI No. RTI/P-195/10502/17 DT. 23/8/2017 of Shri R. K. Jain and find point wise reply as under:

A) i) the date of communication is 9/5/2017. The diary number in Admn is No.1177 dated 9/5/2017.

(ii) The file number is F. No. 28(130)/2006/CESTAT/Admn. Inspection is allowed on any working day during office hours.

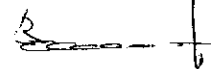
iii) Requisite copies are enclosed. – 03 pages.

iv) Requisite copy enclosed. – 01 page.

B - C) Do not pertain to Administration Sectionn.

D) The file in Administration Section is open for inspection only during office hours on any working day.

Yours faithfully,

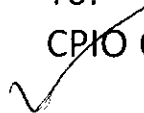


(Bineesh Kumar K. S.)

Dy. Registrar (Admn.)

To:

CPIO CESTAT New Delhi



F. No. 12-76 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 24/8/17

ID No. 12-76/2017

Subject: Information sought under RTI Act, 2005.

Sir,

Please refer to RTI application No. 10502/17 dated 23/8/17 of Shri /Smt. **R.K. Jain** under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10502/17 dated 23/8/17 CPIO ID No. 12-76/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 08/09/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

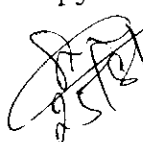
Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


(V.P. Pandey)

Central Public Information Officer

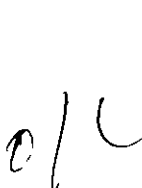
Copy to: 1. SPS to Hon. President
2. PA to Registrar

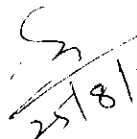
 1. DRCA
2. _____
3. _____


Att.

Pl. reply pointwise

4. Shri R. K. Jain, 1512-B, Bhishma Pitamaha Marg, Wazir Nagar,
New Delhi-110003

 25/8/17

 25/8/17

23 AUG 2017


Application under Section 6 of the Right to Information Act, 2005

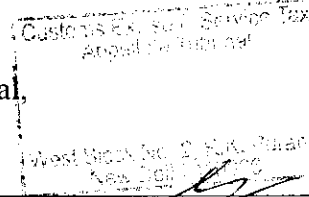
Ref. No. :RTI/P-195/10502/17

Dated : 23-08-17

2994/CR/2017
23/08/2017

ID-12-76/2017


Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



23/08/17

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) The applicant has learnt that Mrs. Archana Wadhwa, Member (Judicial), CESTAT, Chennai has sent a communication requesting for appointment of someone else as the HO for CESTAT Chennai in place of her. In this regard, please provide the following information (i) Please provide date of the communication of Mrs. Archana Wadhwa and the date and diary under which it has been received. (ii) Please provide the file No. in which the said communication is dealt with and provide inspection of the said file. (iii) Please provide copy of the said communication and copies of the relevant notesheets and correspondence pages relating thereto. (iv) Please provide copy of the action taken/order passed in pursuance to the aforesaid communication. (B) The applicant has learnt that Mrs. Archana Wadhwa, Member (Judicial), CESTAT, Chennai has sent a communication requesting for sending her on tour to other stations as Single Member cases are not left at Chennai which can be heard by her. In this regard, please provide the following information (i) Please provide date of the communication of Mrs. Archana Wadhwa and the date and diary under which it has been received.

		<p>(ii) Please provide the file No. in which the said communication is dealt with and provide inspection of the said file.</p> <p>(iii) Please provide copy of the said communication and copies of the relevant notesheets and correspondence pages relating thereto.</p> <p>(iv) Please provide copy of the action taken/order passed in pursuance to the aforesaid communication.</p> <p>(v) Please provide copies of all the tour orders issued for Mrs. Archana Wadhwa</p> <p>(C) Please provide details of the communications received from the CESTAT Members from 1-8-2016 till the date of providing the information regarding the request for sending or calling them on tour to other stations and also provide copies of said communications/letters and also provide the file Nos. in which each of them is dealt with.</p> <p>(D) Please provide inspection of file relating to Delegation of Powers maintained in the Administration Section and in the office of Hon'ble President/Registrar.</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 38F 220109 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above

Hira/---asn